NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P(IB) No.412/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M.

Name of the Company		Techno Fac Contracts (P) Ltd-Vs-Yatri Vihar Hospitility (P) Ltd		
Under Section		9 IBC		
SI. Name & Designation of Authorized		Appearing on behalf of	Signature with	
No.	No. Representative (IN CAPITAL LETTERS)		(%)	date
1.	Victor Duble	1		

2. Appita Holden | 12/02/2018.

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

By letter dated 18/01/2018 Insolvency and Bankruptcy Board of India has proposed name of Insolvency Professional Shri Bipul Rastogi, Regn. No. IBBI/IPA-001/IP-P00561/2017-2018/11037, Email bipulrastogi@gmail.com, Telephone No. to act as Interim Resolution Professional. 93421 01283 Therefore, I hereby appoint Shri Bipul Rastogi, Regn. No. IBBI/IPA-001/IP-P00561/2017-2018/11037, bipulrastogi@gmail.com, Telephone No. 93421 01283 as Interim Resolution Professional. He is directed to submit Form 2 within 2 days of receipt of this order and the same be intimated to him through e-mail as well as over phone. Interim Resolution Professional is directed to file Progress Report on 01/03/2018.

Ld. Counsel for the operational creditor is directed to serve a copy of this order to the Interim Resolution Professional (IRP) and file affidavit of service within 7 days.

Urgent certified copy of the order be issued to the operational creditor, if applied for, upon compliance of all requisite formalities.

List it on 01/03/2018 for further order.

Sd

(Jinan K.R.) Member (J)